

सरगुजा के खदान कर्मचारियों की मांगे

* 292. पंडित भवानी प्रसाद तिवारी: क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के सरगुजा के खदान-कर्मचारियों ने बड़ी संख्या में दिल्ली पहुंचने के लिये और वहां सरकार को अपनी मांगे प्रस्तुत करने के लिये पैदल यात्रा आरम्भ की है, और

(ख) यदि हा, तो उनकी मांगे क्या हैं और उनको पूरा करने के लिये सरकार द्वारा कय कदम उठाये गये हैं ?

†[DEMANDS OF WORKERS IN SURGUJA MINES

*292. PT. BHAWANI PRASAD TIWARY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a large number of workers working in the mines of Surguja in Madhya Pradesh have started to reach Delhi on foot to present their demands to Government; and

(b) if so, what are their demands and what action has been taken by Government to meet them?]

श्रम. तथा पुनर्वास मंत्री (श्री जयसुख-लाल हाथी) (क) तथा (ख) एक विवरण मर्दन की मेज पर रख दिया गया है। [देखिये परिशिष्ट 94, अनुपत्र संख्या 13]

†[THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) and (b) A statement is laid on the Table of the House.] [See Appendix LXIV, Annexure No. 13]

†[] English translation.

RECOMMENDATION OF THE STUDY TEAM
APPOINTED BY NATIONAL LABOUR
COMMISSION

*293. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state.

(a) whether the Study Team appointed by the National Labour Commission has recommended that the wage structure for railwaymen should be different from that of other civil servants in the country, and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) and (b) The Government understand that the Study Team has submitted a report to the National Commission on Labour. The Government is not seized of this matter now and will consider it on receipt of the recommendations of the National Commission.

POSTS OF INSPECTORS IN EMPLOYEES STATE
INSURANCE CORPORATION

*294. SHRI MAHAVIR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a large number of posts of Inspectors in Employees State Insurance Corporation are lying vacant;

(b) if so, what is the number and since when these posts are lying vacant;

(c) what is the mode of recruitment to these posts; and

(d) what steps are being taken by Government to fill up these vacant posts?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S C JAMIR): (a) No

(b) Does not arise

(c) Under the Recruitment Regulations fifty per cent of the posts are filled by direct recruitment through an

open competitive examination and fifty per cent by departmental promotion by selection from among employees of the Corporation on the recommendation of a Departmental Promotion Committee.

(d) No action is called for on the part of Government.

POST OFFICE IN R. K. PURAM

*295 SHRI B. C. PATTANAYAK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there is no sub-Post Office in Sectors VIII and IX of R. K. Puram, a Colony of Central Government employees in New Delhi;

(b) whether it is also a fact that there is not a single letter box in that area; and

(c) if so, when these facilities will be provided there?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI J. K. GUJRAL): (a) Yes, Sir.

(b) No, Sir. Letter Boxes have been planted in Sectors VIII & IX of R. K. Puram very recently.

(c) Opening of a new post office depends on securing suitable accommodation for which efforts are being made. A Post Office will be opened as soon as accommodation is secured.

PENSIONS TO DISPLACED PERSONS FROM SINDH

*296. SHRI JAIRAMDAS DAULATRAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state the reasons in full why applications by retired public servants of Sindh supported by most of the documentary evidence needed for grant of pensions are not being sanctioned despite the passage of 19 years since partition even though the applicants have fulfilled the demand of Government for two sureties in case the claim

for pension is not confirmed by Pakistan Government on account of any particular unavoidable document?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): Pending verification and acceptance, by the Government of Pakistan, of their claims for pension, Displaced Government servants from West Pakistan (including Sindh) are granted pensions on production of original documents comprising:

- (1) Pension Payment orders; or
- (2) Retirement orders issued by the Pakistan Authorities; or
- (3) Orders communicating sanction of pension issued by the Departmental Authorities in Pakistan.

Before the actual payment of pensions is authorised as above, the claimants are further required to execute Indemnity bonds supported with two sureties.

The question of cases being kept pending for sanction, where the above conditions are fulfilled, does not arise.

†INDIAN SOCIAL INSTITUTE, NEW DELHI

*265. SHRI MAHAVIR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a large sum of money is being given as grant-in-aid to the Indian Social Institute, New Delhi for conducting training courses for managers, supervisors and workers;

(b) whether it is a fact that the Institute aims at propagating a particular religion and if so, what are the reasons for which grants are given to such institution; and

(c) whether it is a fact that a decision in the matter has been taken without consulting the National Pro-

†Transferred from the 9th May, 1968